COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 367 OF 2019
IN
DFR NO. 1194 OF 2019

Dated: 13th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Mahindra Sanyo Special Steel Private Limited ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant : Ms. Dipali Seth

Counsel for the Respondent(s) : Mr. Anand K.Ganesan for R-3

ORDER

IA NO. 367 OF 2019
(Appl. for Urgent Listing)

Heard learned counsel appearing for the Appellant. Learned counsel appearing for the Appellant, at the outset submitted that the instant application is filed on the ground of urgent listing. Further, he has submitted that in the light of the statement made in the application, the same may kindly be accepted.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

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List the matter on ***15.03.2019 (Friday), Special Bench,*** subject to curing of defects.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Kt/pk